

(OPEN COURT)
CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

This is the 06th day of August, 2019

ORIGINAL APPLICATION NO. 330/00182/2019

HON'BLE MS. AJANTA DAYALAN, MEMBER (A)
HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J)

Ashvanee Kumar Srivastav, son of Avadhesh Lal Srivastava, R/o E.W.S 52, Janpriya Vihar Colony, North Humayunpur, Gorakhnath, District Gorakhpur – 273015.

.....Applicant

VERSUS

1. Union of India through General Manager, N.C. Railway, Allahabad.
2. Railway Recruitment Cell, North Central Railway, Allahabad through its Chairman.

.....Respondents

Advocates for the Applicant : Shri Chandan Singh/Shri Santosh Singh

Advocate for the Respondents : Shri Pramod Kumar Pandey/Shri S.M. Mishra

ORDER

BY HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Heard Shri Chandan Singh, learned counsel for the applicant and Shri P.K. Pandey, learned counsel for the respondents.

2. Learned counsel for the applicant states that his O.A was for quashing of impugned order dated 21.2.2019 seeking continuity certificate as Scouts and Guides and for allowing the applicant to appear provisionally in the written examination of Scouts and Guides, North Central Railway, Allahabad held on 03.03.2019. He states that applicant has since appeared in the same examination provisionally, has cleared the written examination and has also got his documents verified. However, the whole examination process has been cancelled by the respondents' department which according to him is unjust and he is seeking amendment of the O.A. to incorporate these new developments in the O.A.

3. On being pointed out that his prayers in the O.A. have already been covered as he has appeared in the written exam and as such the nature of the O.A. completely changes after cancellation of whole examination process, learned counsel for the applicant graciously agrees to withdraw both the O.A and the amendment application.

4. The applicant is, therefore, allowed to withdraw both the O.A and amendment application No. 1453 of 2019 with liberty to approach this Tribunal afresh in case he has any grievance, if so advised, regarding cancellation of the whole process of examination.

5. Original Application as well as Amendment Application are dismissed as withdrawn accordingly. No order as to costs.

(RAKESH SAGAR JAIN)
MEMBER (J)

(AJANTA DAYALAN)
MEMBER (A)

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